

IN THE HIGH COURT OF BOMBAY AT GOA.

LD-VC-CRI-54/2020

Chinedu Onyedinma ...Petitioner.

Vs

State and anr. ...Respondents.

Shri K. Poulekar, Advocate for the petitioner.

Shri S. Dhargalkar, Addl. Public Prosecutor for the respondents.

Coram:- DAMA SESHADRI NAIDU, J.

Date: 16th October 2020.

PC.

Earlier, the trial Court sent a communication to this Court in a sealed cover, describing the developments in the case. Given the doubts about the authenticity of the documents the petitioner produced, the trial Court has felt it desirable to verify the authenticity, through proper channels. For that purpose, the trial Court wanted this Court to extend the time for it to consider the petitioner's application. Through an order, dated 1.10.2020, this Court extended the time by two months. As the trial Court sent his request in LDVC-CRI-27/2020, this Court passed the order of extension in that case.

2. Today, the connected case, LD-VC-CRI-54/2020, is listed. This is the case the petitioner filed for a direction to the trial Court for early disposal of the petitioner's application. In fact, the extension of time this Court granted affects this case. So, order dated 1.10.2020 actually relates to LD-VC-CRI-54/2020.

3. I, therefore, apply that order to this case and hold that the trial Court will have two more months from 1.10.2020 to conclude the proceedings.

Let this matter stand over to 16.12.2020.

DAMA SESHADRI NAIDU, J.

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